

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/207/2020

This the 29th day of September, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

S. Parvinder Singh, Son of S. Rajinder Singh, R/o Link Road, Simbal Camp, Jammu, Aged 56 years.

.....Applicant
(Advocate: Ms. Ankesh Chandel)

Versus

1. State of Jammu & Kashmir, through Principal Secretary, Power Development Department, Civil Sectt., Jammu.
2. Development Commissioner, Power, J&K Government, Jammu.
3. Chief Engineer, M & R E Wing, Jammu.
4. Rakesh Bakshi, Son of Pran Nath Bakshi, R/o House No.218, Bharat Nagar, Rehari Colony, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

Learned counsel for applicants submits that he wants to withdraw his case.

2. In view of submission of learned counsel for the applicant, T.A. is dismissed as withdrawn. No costs.

(ANAND MATHUR.)
MEMBER (A)

sks/-

(RAKESH SAGAR JAIN)
MEMBER (J)